

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 873 of 2019

IN THE MATTER OF:

Yogesh Mehra

...Appellant

Versus

**Wind World (India) Ltd.
Through its RP Shailen Shah**

...Respondent

Present:

For Appellant :

Mr. Abhijeet Sinha, Ms. Varsha Banerjee, Mr. Kunal Godhwani, Mr. Akshat Singh and Mr. Saikat Sarkar, Advocates

O R D E R

28.08.2019 The Appellant (Promoter) has preferred this appeal against the order dated 8th August, 2019 passed by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench, Ahmedabad whereby in view of the decision of the Hon'ble Supreme Court in '***Vijay Kumar Jain vs. Standard Chartered Bank Ltd. & Ors.*** the 'Resolution Professional' is directed to provide a copy of all the 'resolution plans' to all the eligible persons i.e. suspended Management and Operational Creditors etc. In this view, no further order is required to be passed.

The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/sk